

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 67 of 2020

In the matter of:

Manjunath Dasappa & Anr.

....Appellants

Vs.

M/s. Transglobal Power Ltd. & Ors.

....Respondents

Present:

Appellants: Mr. Arjun Asthana, Advocate.

**Respondents: Mr. Kaustav Saha and Mr. Arun Sri Kumar, Advocates
for R1-5.**

ORDER
(Through Virtual Mode)

21.07.2020: Reply filed on behalf of Respondent Nos.1 to 5 is taken on record. Learned counsel for the Respondent Nos. 1 to 4 has also filed Vakalatnama on behalf of Respondent No.5. Thus, all Respondents are represented.

Learned counsel for the Appellant seeks and is allowed extension of time by one week to file rejoinder thereto.

List the appeal 'for admission (after notice)' before appropriate Bench on 18th August, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g